RAJYA SABHA

(5) Recognising that an important aspect of Preventive Vigilance is to ensure transparency in public administration, measures of administrative reforms such as introduction of Citizen's Charters and Facilitation Counters have been initiated. The review and simplification of laws, rules and procedures has also been taken up.

CVC approval for Promotion of Senior Officers

4959. SHRIMATI JAYAPRADA NAHATA: SHRI AMAR SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that promotions of senior officers in Government are made on the approval given by the Vigilance Commission and if so, what are details of the posts which require CVC approval; and

(b) the number of cases referred to CVC during the last three months and how many of them have since been approved and the reasons for not approving the remaining cases?

THE MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS "WELFARE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI VASUNDHARA RAJE): (a) No, Sir.

(b) Does not arise in view (a) above.

Police Powers to Central Vigilance Officers

4960. SHRI NARENDRA MOHAN: SHRI R.S.GAVAI: SHRI KAPIL SIBAL: SHRI RAJMOHINDER SINGH:

Will the PRIME MINISTER be pleased to stale:

(a) whether Government are proposing to give police powers to all Central Vigilance Officers in the country to implement the traps for corrupt officials effectively and legally, as recently stated by the Central Vigilance Commissioner;

(b) whether the prevalent system is impending progress of investigation of corruption cases;

(c) when such a bill is likely to be introduced in the Parliament and what are the details thereof;

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(d) whether CVC proposes to appoint honorary vigilance advisors in every blocks/taluk with a authority to visit any Government office and bring corruption cases to the notice of CVC; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI VASUNDHARA RAJE): (a) to (c) Under the Prevention of Corruption Act, 1988, traps can be arranged against corrupt officials only by the Police Officers. There is no proposal under consideration of the Government to give police powers to Chief Vigilance Officers of various Ministries/ Departments/Organisations to lay traps for corrupt officials nor such a proposal has been received from the Central Vigilance Commission.

(d) and (e) No such proposal has been received from the Central Vigilance Commission.

Appointment of Candidates Recommended by UPSC

4961. SHRI K. RAHMAN KHAN: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a number of candidates recommended by the UPSC for appointment against the declared vacancies for IAS and other categories have been awaiting their appointments.

(b) if so, since when and to which categories (ST/SC and Backward classes) they belong, together with reasons therefor; and

(c) what steps are proposed to be taken to make sure that the recommended candidates are suitably placed?

THE MINISTER OF STATE-OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI VASUNDHARA RAJE): (a) to (c) The candidates recommended by he Union Public Service Commission (UPSC) on the basis of Civil Services Examination (CSE) are considered for appointment to various services in accordance with the Rules of the Examination and ratio laid down by Hon'ble Supreme Court in the cases of Ritesh R. Shah [JT 1996 (2) SC 495] & M. Neethi Chandra (1996 6 SCC 36). Accordingly, a candidate belonging to the reserved category who has been recommended in the General Merit list and can be

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